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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

O.A.No.2487/2002

New Delhi, this the 29th day of October, 2002

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Suresh Singh, S/o Shri Giro Singh
Working as Kante Wala,
N.R., Patli Railway Station,
Gurgaon, Haryana.Applicant.
(By Advocate: Shri U.Srivastava)

Versus

Union of India through

1. The General Manager,
Northern Railway, Baroad House,
New Delhi.
2. The Divisional Account Officer,
Northern Railway, Bikaner.
3. The Divisional Personnel Officer,
Northern Railway, Bikaner.
4. Shri Bharat Singh Meena,
Working as Station Superintendent,
Pravesh Pur. (Notice may be served through
Respondent No.3.)
5. Sh.Suresh Chand Working as
Cabin Man, Railway Station Patli,
Gurgaon, Haryana.Respondents.

O R D E R (ORAL)

The main grievance of the applicant is that he had applied for advance from P.F.Account. Though the sanction for P.F.advance had already been made but the payment had been made wrong person, namely, Shri Suresh Chand PM/Patli in the presence of Shri Bharat Singh. Whereas no payment has been made to the applicant which was sanctioned to him. Learned counsel for the applicant has referred the respondents' order dated 30.5.2002 (Annexure A-1) wherein it reveals that the department had admitted that the payment has been made erroneously to one Shri Suresh Chand PM/Patli. It is also admitted that necessary arrangement of payment to the applicant will be made by DPO/BKN in due course.

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2. In view of above, this OA can be disposed of with a direction to the respondents to comply with the order issued by the department itself on 30.5.2002. Necessary payment be made to the applicant in accordance with the rules. Recover of P.F. advance shall be made from the actual date of release of the amount.

3. The OA stands disposed of. No costs.


(KULDIP SINGH)
MEMBER(JUDL)

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